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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF CENTRAL GOVERNMENT INSURANCE)

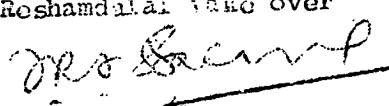
NEW DELHI: THE 21st October, 1974.

NOTIFICATION
INCOME TAX

No.760 (F.No.404/260/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri B.J. Buch and V.B. Reshamdalal, who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri C.V. Menon and B.V. Dutt made under Notification No.133(F.No.404/125/70-ITCC) dated 3rd August, 1970 and Notification No.226 (F.No.404/86/73-ITCC) dated 21st July, 1971 respectively are hereby cancelled.

3. This Notification shall come into force with effect from the date S/Shri B.J. Buch and V.B. Reshamdalal take over as Tax Recovery Officers.


(T.R. Aggarwal)

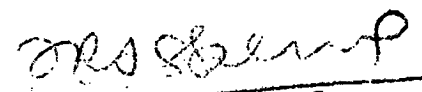
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No.760 (F.No.404/260/74-ITCC):

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Deputy Secretary to the Government of India.

*Nagpal.
No. CC/ITCC/843/244/RSP/74.